

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA S A B H A**

**UNSTARRED QUESTION No. 128**

**ANSWERED ON THURSDAY, THE 20<sup>th</sup> JULY, 2023.**

**Consultation process on UCC**

128. SHRI VAIKO:

SHRI M. SHANMUGAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission recently initiated fresh consultation process and sought views from public and religious organisations on Uniform Civil Code (UCC);

(b) if so, the details thereof;

(c) whether in view of the public view and views of minority communities that they are opposed to UCC, the reason for another initiative taken by Law Commission; and

(d) whether Government would assure the minority communities that UCC will not be brought until there is a broad consensus among all political parties, if so, the detail?

**A N S W E R**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE;  
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF  
STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a to d) The 21<sup>st</sup> Law Commission of India had issued a consultation paper on “Reform of Family Law” on 31.08.2018 however, it had not submitted any report. Since more than four years have lapsed from the date of issuance of the said

Consultation paper, the 22<sup>nd</sup> Law Commission decided to solicit views and ideas of the public at large and religious organizations on 14.06.2023, bearing in mind the relevance and importance of the subject matter and also various court order on the subject of uniform civil code .

\*\*\*\*